(IMRB) in 2009 in which the number of 'out of school' children was assessed at 81.50 lakh. Mainstreaming of out of school children is one of the focus area under Sarva Shiksha Abhiyan (SSA). For current year 2011-12, the physical target is to mainstream 25.52 lakh out-of-school children. The Right of Children to Free and Compulsory Education (RTE) Act, 2009 has come in to force with effect from 01.04.2010. The RTE Act, 2009 mandates the appropriate Governments to establish within such area or limits of neighborhood as may be prescribed, a school where it is not so established, within a period of three years from the commencement of the Act.

(b) to (e) To enhance access to secondary education by providing secondary schools within a reasonable distance of every habitation, a new centrally sponsored scheme namely Rashtriya Madhyamik Shiksha Abhiyan (RMSA) has been under implementation from 2009-10 with a target to ensure universal access of secondary education by 2017 (GER of 100%) and universal retention by 2020. Since the inception of the scheme, opening of new 9799 secondary schools and strengthening/ improvement of existing infrastructure of 35547 of existing secondary schools have been sanctioned.

As per the Working Group Report on Secondary Education for the 12th Five Year Plan, there is a requirement of 19946 new secondary schools, with an estimated outlay of Rs 29919 crore. A total requirement of Rs 318394 crore for secondary education has been envisaged under this report.

Lack of drinking water and toilet facilities in schools

†1327. SHRI MOTILAL VORA:

SHRI SATYAVRAT CHATURVEDI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware that large number of Government schools in the country don't have drinking water and toilet facilities;

(b) whether the Supreme Court has also directed to fulfil these basic requirements;

(c) whether it is also a fact that arrangements for drinking water in the schools could not be made due to casual approach of the States;

(d) whether Central Government has given directions to install water purifiers in all the schools; and

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†Original notice of the question was received in Hindi.

(e) if so, the progress in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) As per District Information System for Education (DISE) 2009-10, 54.31% schools have common toilets, 58.82% schools have girls' toilets and 92.60% schools have drinking water facility at the elementary stage of education.

(b) to (c) In writ petition (civil) No. 631 of 2004 Environmental and Consumer Protection Foundation vs. Delhi Administration and Others, Hon'ble Supreme Court has directed, in its order dated 10th October, 2011 all States and Union Territories to ensure that toilet facilities are made available in all schools on or before 30th November 2011. Hon'ble Court also directed that in case it is not possible to have permanent construction of toilets, at least temporary toilets need to be provided in the schools on or before 30th November, 2011 and permanent toilets be made available by 31st December, 2011. Hon'ble Supreme Court had directed the Chief Secretaries/Administrators of all the States/Union Territories to file their affidavits on or before 30th November, 2011.

(d) and (e) The Ministry of Drinking Water and Sanitation is implementing the Jalmani Programme under which 100% central assistance is given to States to install stand alone water purification systems in water deficient rural schools. The Ministry has provided a sum of Rs. 200 crore to install one lakh water purification systems.

Setting up of Kendriya Vidyalayas

†1328. SHRI BALAVANT ALIAS BAL APTE:

SHRI ANIL MADHAV DAVE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government proposes to set up Kendriya Vidyalayas in all parts of the country;

(b) if so, the places identified for this so far;

(c) the details of requests for opening such schools received from various State Governments and Members of Parliament during last one year;

(d) the decision taken on each of these requests; and

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†Original notice of the question was received in Hindi.